

(1869) 07 CAL CK 0015

Calcutta High Court

Case No: None

In Re: Khettsey Das,
An Insolvent

Vs

APPELLANT

RESPONDENT

Date of Decision: July 1, 1869

Judgement

Phear, J.

I think the Commissioner has no powers, excepting those conferred by the Act. The application must, therefore, be refused.